

(b) if so, the details thereof;

(c) whether reports of foreign travellers violating our regulations have been received by the Government over the past twelve months; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI DILIP KUMAR RAY) : (a) to (d). Operation of deep fishing vessels is regulated under the provisions of the Maritime Zones of India Act, 1981, Ruled framed thereunder and/or terms and conditions of approvals granted for such operations. However, some reports have been received regarding violation of regulations/restrictions imposed on the operation of deep sea fishing vessels, for which appropriate action is taken under provisions of the MZI Act, rules framed thereunder and/or terms and conditions of such approvals.

#### Out of Turn Allotment

1843. SHRI BHAKTA CHARAN DAS : Will the PRIME MINISTER be pleased to state :

(a) whether the Committee on out of turn allotment has submitted its report to the Government;

(b) if so, the details of recommendations made by the Committee; and

(c) the action being taken by the Government to implement the recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) to (c). Out of turn allotment of Government accommodation has been the subject matter of the on-going Public Interest Litigation filed by Shri Shiv Sagar Tiwari. The Hon'ble Supreme Court had constituted a Committee to examine the categorisation of out of turn allotments made during

1991-95 on compassionate grounds in respect of Type III and above accommodation. The Committee has submitted its report to the Hon'ble Court and the matter is subjudice.

#### Strength of IAS Officers

1844. SHRI ISWAR PRASANNA HAZARIKA : Will the PRIME MINISTER be pleased to state :

(a) the incumbency and strength of IAS officers in respective State cadres as on 1st April, year-wise from 1991 to 1996;

(b) the number of officers appointed on deputation to Government of India in the posts of Joint Secretary, Additional Secretary and Secretary from respective State cadres year-wise as above; and

(c) whether the Government follows any policy or practice to impart some kind of regional balance in Central deputations?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIAN) : (a) The authorised strength of IAS cadres and the incumbency State-wise as on the 1st January of the year from 1991 to 1996 is given at Statement-I and Statement-II respectively.

(b) The number of officers appointed on deputation to the Government of India in the posts of Joint Secretary, Additional Secretary and Secretary from the respective State cadres year-wise is given at Statement-III.

(c) The placements under the Government of India are made under the Central Staffing Scheme in the light of the requirements of the Government of India, considering the qualities and experience of the concerned officers. Larger induction of members of All India Services has imparted regional balance in Central deputation.

#### STATEMENT-I

##### Total Authorised Strength Indian Administrative Services

S.No.	Cadre	As on	As on	As on	As on	As on	As on
		1.1.1991	1.1.1992	1.1.1993	1.1.1994	1.1.1995	1.1.1996
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	331	331	331	331	331	331
2.	Arunachal Pradesh Goa-Mizoram Union Territories	245	210	210	210	245	232
3.	Assam-Meghalaya	213	213	218	218	218	207
4.	Bihar	408	408	408	408	414	392

1	2	3	4	5	6	7	8
5.	Gujarat	253	253	253	248	248	236
6.	Haryana	233	233	215	215	215	205
7.	Himachal Pradesh	140	140	140	138	138	131
8.	Jammu and Kashmir	118	118	118	118	118	112
9.	Karnataka	265	265	265	265	266	253
10.	Kerala	195	195	195	181	181	171
11.	Madhya Pradesh	398	398	398	398	398	377
12.	Maharashtra	356	356	366	366	366	348
13.	Manipur-Tripura	171	171	171	209	209	198
14.	Nagaland	60	60	54	54	54	51
15.	Orissa	216	216	216	210	210	199
16.	Punjab	197	284	204	204	204	193
17.	Rajasthan	263	266	266	266	266	252
18.	Sikkim	59	64	64	56	53	53
19.	Tamil Nadu	339	339	340	340	340	323
20.	Uttar Pradesh	554	554	554	554	554	527
21.	West Bengal	320	320	320	308	308	292
Total		5334	5314	5306	5297	5336	5066

## STATEMENT-II

*Indian Administrative Service  
Cadre-wise Incumbency Position*

1	2	As on					
		1.1.1991	1.1.1992	1.1.1993	1.1.1994	1.1.1995	1.1.1996
3	4	5	6	7	8		
1.	Andhra Pradesh	312	318	316	320	323	326
2.	AGMU	197	211	213	207	228	242
3.	Assam-Meghalaya	196	203	189	178	201	211
4.	Bihar	383	369	353	353	380	370
5.	Gujarat	241	249	245	237	239	232
6.	Haryana	206	208	203	208	209	198
7.	Himachal Pradesh	129	131	131	130	126	130
8.	Jammu and Kashmir	98	107	104	81	94	116
9.	Karnataka	258	260	259	249	259	260
10.	Kerala	161	165	171	164	163	162
11.	Madhya Pradesh	378	382	373	372	386	391
12.	Maharashtra	339	345	342	335	348	364
13.	Manipur-Tripura	135	134	142	137	148	159
14.	Nagaland	51	51	46	43	45	44
15.	Orissa	202	203	215	194	200	202
16.	Punjab	177	194	180	181	189	196
17.	Rajasthan	241	240	225	251	240	248
18.	Sikkim	44	41	44	39	38	41

1	2	3	4	5	6	7	8
19.	Tamil Nadu	305	304	310	311	308	314
20.	Uttar Pradesh	530	540	541	508	539	540
21.	West Bengal	298	299	280	259	302	301
	Total	4881	4954	4882	4757	4965	5047

## STATEMENT-III A

*No. of Officers on Central Deputation at the level of Secy. Addl. Secy. and Jt. Secy.*

S.No.	State	1.4.1991			1.4.1992			1.4.1993		
		Secy.	A.S.	J.S.	Secy.	A.S.	J.S.	Secy.	A.S.	J.S.
1	2	3	4	5	6	7	8	9	10	11
1.	Assam-Meghalaya	1	6	13	2	3	12	2	3	13
2.	Andhra Pradesh	6	6	22	4	6	22	5	3	20
3.	Bihar	6	6	20	5	7	17	5	5	17
4.	Gujarat	2	6	17	2	4	13	2	4	10
5.	Himachal Pradesh	1	-	11	1	-	09	-	1	08
6.	Haryana	2	1	12	1	-	14	2	3	13
7.	Jammu and Kashmir	-	-	06	-	1	09	-	-	08
8.	Kerala	6	2	08	6	-	09	1	1	10
9.	Karnataka	6	1	16	5	1	13	5	2	12
10.	Maharashtra	6	5	26	4	7	25	4	7	23
11.	Madhya Pradesh	9	5	21	5	6	21	4	6	25
12.	Manipur-Tripura	-	-	06	-	1	03	-	1	05
13.	Nagaland	-	-	06	-	-	03	-	-	01
14.	Orissa	5	5	17	6	6	15	5	7	17
15.	Punjab	6	2	12	6	3	11	7	3	09
16.	Rajasthan	5	5	10	6	5	10	3	4	09
17.	Sikkim	-	-	-	-	-	-	-	-	-
18.	Tamil Nadu	5	3	14	6	2	09	6	2	08
19.	Uttar Pradesh	13	5	33	11	4	36	9	3	37
20.	UT	2	2	16	4	2	15	4	2	14
21.	West Bengal	5	2	21	5	2	22	1	3	22
	Total	78	58	299	79	60	292	65	60	201

## STATEMENT-III B

*No. of Officers on Central Deputation at the level of Secy. Addl. Secy. and JT. Secy.*

S.No.	State	1.4.1994			1.4.1995			1.4.1996		
		Secy.	A.S.	J.S.	Secy.	A.S.	J.S.	Secy.	A.S.	J.S.
1	2	12	13	14	15	16	17	18	19	20
1.	Assam-Meghalaya	2	2	12	3	6	8	6	5	13
2.	Andhra Pradesh	5	3	18	5	3	15	5	7	15
3.	Bihar	3	4	19	3	6	26	5	4	25

1	2	12	13	14	15	16	17	18	19	20
4.	Gujarat	5	4	14	4	6	16	6	5	13
5.	Himachal Pradesh	-	2	11	-	3	09	1	2	10
6.	Haryana	1	3	11	2	5	11	2	3	08
7.	Jammu and Kashmir	-	1	08	1	1	07	-	2	08
8.	Kerala	2	2	08	2	1	12	2	2	11
9.	Karnataka	3	4	13	1	2	10	1	3	11
10.	Maharashtra	8	5	24	8	5	21	11	1	19
11.	Madhya Pradesh	5	4	27	7	5	30	10	3	25
12.	Manipur-Tripura	-	8	04	-	2	06	-	1	07
13.	Nagaland	-	-	-	-	-	02	-	-	05
14.	Orissa	7	4	14	6	3	07	4	3	11
15.	Punjab	6	3	09	4	4	06	4	4	05
16.	Rajasthan	3	1	14	2	-	12	-	2	11
17.	Sikkim	-	-	-	-	-	-	-	-	-
18.	Tamil Nadu	5	2	09	4	2	08	3	3	10
19.	Uttar Pradesh	10	5	32	12	6	34	9	6	31
20.	UT	5	-	13	4	2	14	2	4	15
21.	West Bengal	1	6	21	1	6	18	2	7	18
Total		71	56	281	69	68	272	73	67	271

#### Investment by Multinational Companies

1845. DR. T. SUBBARAMI REDDY : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) whether the Government have received proposals for investment from multinational companies in the food processing sector;

(b) if so, the sectors on which these proposals for investment have been received;

(c) the names of the multinational companies who have submitted these proposals; and

(d) whether the Government have considered the proposals sympathetically if so, the time by which the final clearance is likely to be provided?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI DILIP KUMAR RAY) : (a) Yes, Sir.

(b) The proposals have been received for setting up food processing units in various sectors such as Grain and Grain based products, Fruit and Vegetables Products, Milk Products, Fish Processing and Aquaculture, Fermentation Industry, Consumer Industries, Meat and Meat Products, etc.

(c) The names of some of the prominent food processing units approved for investment are given in the attached Statement.

(d) Approvals are accorded to the proposals for setting up of Joint Ventures, Foreign Collaborations, 100% Export Oriented Units and Industries requiring industrial licence on examination of the merit of the proposal and in accordance with the policies in vogue, on a continuing basis.

#### STATEMENT

*List of Major foreign companies whose Investment Proposals have been approved in the various food processing sector.*

1. M/s. Kellogg and Co., U.S.A.
2. M/s. Pepsico Inc., U.S.A.
3. M/s. Coca Cola South Asia, Holdings, U.S.A.
4. M/s. Mc Donald Corp., U.S.A.
5. M/s. Pizza Hut International, Hong Kong
6. M/s. Seagram Co. Ltd., Canada
7. M/s. United Distillers, U.K.
8. M/s. Hiram Walker Group, U.K.
9. M/s. Heinz Italia, Italy
10. M/s. K.F.C., Hong Kong
11. M/s. Mars Incorporated, USA
12. M/s. Willian Wrigley, Jr. Co. U.S.A.
13. M/s. Perfetti SPA, Italy